

**THE ODISHA LEGISLATIVE ASSEMBLY MEMBERS'
SALARY, ALLOWANCES AND PENSION (AMENDMENT) BILL, 2025.**

A

BILL

**FURTHER TO AMEND THE ODISHA LEGISLATIVE ASSEMBLY MEMBERS'
SALARY, ALLOWANCES AND PENSION ACT, 1954.**

**Be it enacted by the Legislature of the State of Odisha in
the Seventy-sixth Year of the Republic of India as follows:-**

Short title
and
commencement.

1. (1) This Act may be called the Odisha Legislative Assembly
Members' Salary, Allowances and Pension (Amendment) Act,
2025.

(2) It shall be deemed to have come into force on dated 5th
day of June, 2024.

Amendment
of
section 3.

2. In section 3 of the Odisha Legislative Assembly Members'
Salary, Allowances and Pension Act, 1954 (hereinafter referred to
as the principal Act),—

Odisha
Act 19 of
1954. «

- (i) in clause (a), for the words "thirty-five thousand rupees",
the words "ninety thousand rupees" shall be substituted;
- (ii) in clause (b), for the words "forty thousand rupees", the

words "ninety-six thousand rupees" shall be substituted;

(iii) in clause (c), for the words "thirty-six thousand rupees", the words "ninety-two thousand rupees", shall be substituted.

Insertion of new section 3-A.

3. After section 3 of the principal Act, the following section shall be inserted, namely:—

3-A. The salary and allowances of Members of Assembly including Leader of Opposition, Government Chief Whip and Government Deputy Chief Whip of Odisha Legislative Assembly along with Pension and Allowances of ex-members of Assembly shall be increased after every five years, commencing retrospectively from 5th June 2024, on the basis of cost inflation index after ascertaining from Finance Department of the Government of Odisha.

Amendment of section 4.

4. In section 4 of the principal Act,—

- (i) in clause (a), for the words "twenty thousand rupees", the words "seventy-five thousand rupees" shall be substituted;
- (ii) in clause (b),—
 - (a) in sub-clause (i), for the words "One thousand and five hundred rupees" the words "three thousand rupees" shall be substituted; and
 - (b) in sub-clause (ii), for the words "two thousand rupees" the words "ten thousand rupees" shall be substituted;
- (iii) in clause (c), in the proviso for the words "fifteen rupees" and "twenty rupees", the words "twenty-five rupees" and "thirty-five rupees" shall, respectively, be substituted;
- (iv) in clause (d), for the words "fifteen thousand rupees", the words "fifty thousand rupees" shall be substituted;
- (v) in clause (e), for the words "two thousand rupees", the words "ten thousand rupees" shall be substituted;
- (vi) in clause (f), for the words "five thousand rupees", the words "twenty thousand rupees" shall be substituted.
- (vii) in clause (g), for the words "five thousand

rupees", the words "thirty-five thousand rupees" shall be substituted ; and

(viii) for clause (h), the following clause shall be substituted, namely:—

"(h) Accommodation allowance at the rate of two thousand rupees per day till possession of quarter.";

Amendment
of
section 4-A.

5. In section 4-A of the principal Act, for the words "ten thousand rupees", the words "fifty thousand rupees" shall be substituted.

Amendment
of
section 4-AA.

6. In section 4-AA of the principal Act, in sub-section(1), for the words "five lakh rupees", the words "ten lakh rupees" shall be substituted.

Amendment
of
section 4-B.

7. In section 4-B of the principal Act,—

(1) For sub-section (1), excluding the proviso and explanation thereto, the following sub-section shall be substituted, namely:—

(i) "(1) with effect from the commencement of the Odisha Legislative Assembly Members' Salary, Allowances and Pension (Amendment) Act, 2025, there shall be paid a Pension of eighty thousand rupees per mensem to every ex-member who has held office as a member of the Assembly elected in General Election or By-election, from the date of publication of the Notification of the ECI under R.P. Act,1951."

(ii) in sub-section (1),—

(a) for the first proviso, the following proviso shall be substituted, namely:—

"provided that where any person has held office for a period exceeding five years, there shall be paid to him an additional pension of three thousand rupees per mensem for every year in excess of five years and which shall be paid as per actual":

(b) in the second proviso, for the figure "2017" and the words "thirty thousand rupees", the figure "2025" and the words "eighty thousand rupees" shall, respectively, be substituted; and

(iii) clause (iii) of the explanation shall be omitted.

(2) Clause (iii) of sub-section (2) shall be omitted.

(3) in sub-section (5), in clause (b), the words "for a period of one years as member" shall be omitted.

(4) in sub-section (6), for the words "two thousand rupees" the words "twenty-five thousand rupees" shall be substituted.

(5) after sub-section (6), the following sub-sections shall be inserted, namely:-

"(7) there shall be paid Travelling Allowance at the rate of twelve thousand and five hundred per mensem to every Ex-member of the Assembly.

(8) the member who has been elected to the Odisha Legislative Assembly for first time and expired during such period, his/her legal heir shall be paid a lumpsum amount of Twenty Five Lakh Rupees as one time ex-gratia.

Amendment
of section 5.

8. In the principal Act, in section 5, in sub-section (2), for the words "one hundred rupees per memsem" the words "two thousand rupees per day" shall be substituted.

STATEMENT OF OBJECTS AND REASONS

The Salary and Allowances of Members, Leader of Opposition, Government Chief Whip, Government Deputy Chief Whip and Pension and allowances of Ex-Members have remained static for last eight years

Keeping in view the inflationary situation, prevailing rate of Salaries and Allowances of Members and Pension & other allowances of Ex-Members in different States and the recommendation of the Advisory Committee of Odisha Legislative Assembly, it is considered desirable to enhance the salaries & allowances, etc. of Members, Leader of Opposition, Government Chief Whip, Government Deputy Chief Whip and Pension and allowances of Ex-Members.

The Bill seeks to achieve the above objectives.

[Dr. MUKESH MAHALING]
MEMBER-IN-CHARGE

Certified that Hon'ble Governor has recommended the Odisha Legislative Assembly Members' Salary, Allowances and Pension (Amendment) Bill, 2025 for introduction and consideration of OLA as required under Article-207(3) of the Constitution of India.

[Dr. MUKESH MAHALING]
MEMBER-IN-CHARGE

ANNEXURE

[Extract from the Odisha Legislative Assembly Members' Salaries, Allowances and Pension Act, 1954 (Odisha Act 19 of 1954).]

Short title and commencement	1.	x	x	x	x	x	x	x	x	x			
	2.	x	x	x	x	x	x	x	x	x			
Salary	3.	There shall be paid and delivered a salary-											
		(a) at the rate of "thirty five thousand rupees" to every member, other than the Leader of Opposition, the Chief Whip and the Deputy Chief Whip;											
		(b) at the rate of "forty thousand rupees" to the Leader of Opposition and the Chief Whip;											
		(c) at the rate of "thirty six thousand rupees" to the Deputy Chief Whip:											
		x	x	x	x	x	x	x	x	x			
Allowances	4.	There shall be paid to the every Member the following allowances, except the allowances mentioned in clauses (a), (d), (e) (f) and (g) in case of the Leader of the Opposition, the Chief Whip and the Deputy Chief Whip at the rates specified against each :-											
		(a) Constituency Allowance and Secretarial Allowance at the rate of "twenty thousand rupees", per mensem of all members not otherwise provided for by or under the provisions of this act.											
		(b) Daily Allowance of--											
			(i) "One thousand and five hundred rupees" a day for each day of actual residence at the place where the Assembly or a Committee meets or at a place to make an oath or affirmation as required by Article 188 of the Constitution of India: and										
			(ii) "two thousand rupees" a day for going outside the State to attend conferences and meetings and on study tours										
			(c) Travelling Allowance for the journey each way between the member's place of residence and the place of meeting of the Assembly, or a Committee or between such place of residence and the place where the Member makes an oath or affirmation as aforesaid;										
				(i) in case of a journey by railway double the fare of the Air-conditioned, two tier and in case of journey by steamer double the second class fare; and									
				(ii) in case of journey by road one rupee and fifty paise per each kilometer travelled:									
				Provided that if a Member performs the journey in his own car or hired car, he shall draw road mileage at the rate of									

fifteen rupees, per kilometer, if the journey is made in the State and twenty rupees per kilometer, if the journey is made outside the State.

- (d) Conveyance Allowance at the rate of "fifteen thousand rupees" a month.
- (e) Books, journals and periodicals allowance at the rate of "two thousand" per month.
- (f) Electricity consumption allowance at the rate of "five thousand rupees" per month.
- (g) Medical allowance at the rate of "five thousand rupees" ;per month
- (h) Accommodation allowance at the rate of one thousand rupees per day till quarters is allotted.

Fixed
Allowance for
travel not
connected with
duty

4.-A. There shall be paid to each Member, other than the Leader of the Opposition, the Chief Whip and the Deputy Chief Whip, a sum of "ten thousand rupees " per mensem to defray the cost of travelling which is not connected with the business of the assembly or a committee there of or a committee or body constituted by the State or central government by a resolution or an order.

Advance for
purchase of
Jeep, Motor
cycle, Scooter
or alike vehicle.

4.- A.A.(1) A member shall be entitle to an advance not exceeding "five lakh rupees" for purchase of a Jeep, Motor cycle, Scooter or alike vehicle to be recovered with interest within a period not exceeding 5 years from the date of its sanction or before the expiry of his office as a Member of the Assembly during the term of which the advance is sanctioned, whichever is shorter.

(2) The terms and conditions governing the sanction of the advance under subsection (1) including the rate of interest to be charged and the manner of sanction and recovery there of shall be such as may be prescribed by rules made by the state government in that behalf.

Pension .

4-B-(1). With effect from the commencement of the Odisha Legislative Assembly Members' Salary, Allowances and Pension (Amendment) Act, 2017 there shall be paid a pension of "thirty thousand rupees" per mensem to every person who has held office for a period of one year whether continuous or not as a Member of the Assembly:

Provided that where any person has held office for a period exceeding five years, there shall be paid to him an additional pension of "two thousand rupees" per mensem for every year in excess of five year so, however, that in no case, the total amount of additional pension

together with the pension, to be so paid, shall exceed "seventy thousand rupees" per mensem:

Provided further that where any person has held office as a Member of Assembly twice for its duration as provided in clause (1) of Article 172 of the Constitution, whether consecutively or not, and who is not entitled to any pension under the foregoing provisions of this sub-section, he shall, with effect from the commencement of the Odisha Legislative Assembly Members' Salary, Allowances and Pension (Amendment) Act, 2017 be entitled to a pension of "thirty thousand rupees" per mensem.

Explanation—(i) The period for which a person has held office as a Member of the Assembly shall mean—

- (a) where such person is elected in General Election held for the purpose of constituting a new Assembly, the period beginning with the date of publication of the notification of the Election Commission under Section 73 of the Representation of the People Act, 1951; or
- (b) where such person is elected in a bye-election to the Assembly, the period beginning with the date of his election referred to in Section 67-A of the said Act; and ending with, in each case, the date on which his seat becomes vacant.
- (ii) in computing the aforesaid period the period preceding the 26th day of January, 1950 for which a person has held such office, shall not be taken into account.

[(iii) where such person has held office for a part of the year exceeding six months, it shall be treated as one year for the purpose of calculation of pension].

(2) Where any person entitled to pension under Sub-section (1)-

- (i) is appointed to the office of the Governor of any State or the Administrator of any Union Territory; or
- (ii) becomes a Member of the Council of State or the House of the People or of any Legislative Assembly; or
- (iii) is employed on a salary under the Central Government or any State Government, or any Corporation owned or controlled by the Central Government or any State Government or under any local

authority or becomes otherwise entitled to any remuneration from such Government, Corporation or local authority;

such persons shall not be entitled to any pension under sub-section (1) for the period during which he continues to hold such office or as such member or is so employed, or continues to be entitled to such remuneration:

Provided that where the salary payable to such person for holding such office or being such member or so employed, or where that remuneration referred to in clause (iii) payable to such person, is in either case, less than the pension payable to him under Sub-section (1), such person shall be entitled only to receive the balance as pension under that sub-section.

* * * * *

(6) There shall be paid medical allowance at the rate of two thousand rupees per month to every Ex-Member of the Assembly.

Amenities.

5. (1) * * * * *

(2) The Chief Whip and the Deputy Chief Whip shall, throughout the period they continue in office as such and for a period of fifteen days thereafter, each be entitled without payment of rent, to the use of a furnished residence or in lieu thereof to a house rent allowance of one hundred rupees per mensem and no charge shall fall on them personally in respect of the maintenance of such furnished residence provided to them.